

Kuki group appeals to PM, NHRC to intervene in Manipur crisis

NEW DELHI: Kuki groups have written to Prime Minister Narendra Modi and the National Commission of Human Rights, urging their intervention to ease the conflict situation in Manipur, which has been racked with ethnic violence since last year.

The Kuki Organisation for Human Rights (KOHUR) in its letter accused the Meiteis of launching a “majoritarian mayhem” to grab the tribal land.

“It is neither the first time nor going to be the last; Constitutional Protection and the Human Rights of the Tribal people had been violated and abused time and again,” it said.



NHRC's National Conference on the Rights of Older Persons concludes

Marking its 31st Foundation Day, NHRC organised a day-long national conference on the 'Rights of Older Persons' recently at Vigyan Bhawan, New Delhi. Delivering the keynote address, Acting Chairperson, Vijaya Bharathi Sayani said that the challenges faced by older persons are multi-fold. From financial insecurity and healthcare disparities to social isolation and discrimination, they confront a myriad of obstacles that can significantly impact their quality of life, these are not merely hypothetical scenarios.



‘असम में पुलिस मुठभेड़ बहुत गंभीर’

सुप्रीम कोर्ट ने मई 2021 से अगस्त 2022 तक 171 मुठभेड़ों पर मांगी रिपोर्ट

नई दिल्ली, 22 अक्टूबर (एजेंसी) : सुप्रीम कोर्ट ने असम पुलिस द्वारा मई 2021 से अगस्त 2022 तक की गई 171 मुठभेड़ों के मुद्दे को ‘बहुत गंभीर’ करार देते हुए इनकी जांच सहित विस्तृत जानकारी तलब की। न्यायमूर्ति सुर्यकांत और उज्ज्वल भूइया की पीठ जनवरी 2023 में गुवाहाटी हाईकोर्ट द्वारा दिए गए फैसले को चुनौती देने वाली याचिका पर सुनवाई कर रही थी। हाईकोर्ट ने असम पुलिस द्वारा की गई मुठभेड़ों पर चिंता जताते हुए दाखिल जनहित याचिका को खारिज कर दिया था।

हाईकोर्ट ने अपने आदेश में असम सरकार द्वारा दायर हलफनामे का हवाला दिया था जिसमें कहा गया था कि मई 2021 से अगस्त 2022 तक मुठभेड़ की 171 घटनाएं हुईं जिनमें हिरासत में मौजूद 4 कैदियों सहित 56 लोगों की मौत हुई और 145 घायल हुए।

शीर्ष अदालत ने मंगलवार को सुनवाई के दौरान कहा, ‘यह बेहद गंभीर मुद्दा है। 171 घटनाएं चिंताजनक



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नवम्बर को होगी मामले की अगली सुनवाई

हैं।’ असम सरकार की ओर से उपस्थित वकील ने जब दलील दी कि उच्च न्यायालय जनहित याचिका पर विचार करने के लिए इच्छुक नहीं था और इसे अपरिपक्व बताया, तो पीठ ने टिप्पणी की, ‘इस तरह की याचिकाओं को अपरिपक्व बताकर खारिज नहीं किया जा सकता।’

याचिकाकर्ता आरिफ मोहम्मद यासीन जवाहर का पक्ष रखने के लिए

पेश हुए अधिवक्ता प्रशांत भूषण ने दलील दी कि असम में बड़ी संख्या में मुठभेड़ हुई हैं। राज्य पुलिस मुठभेड़ मामलों की जांच में अपनाई जाने वाली प्रक्रिया के संदर्भ में 2014 में शीर्ष अदालत द्वारा जारी दिशानिर्देशों का पालन नहीं कर रही है। उन्होंने दलील दी कि राष्ट्रीय मानवाधिकार आयोग और असम मानवाधिकार आयोग इन मामलों में अपने कर्तव्यों का पालन नहीं कर रहा है। पीठ ने आयोगों की ओर से उपस्थित अधिवक्ता से कहा, ‘नगरिक स्वतंत्रता के मामलों में शीर्ष न्यायालय आपसे अग्रणी भूमिका निभाने की अपेक्षा करता है।’

पीठ ने कहा, ‘जब उन्हें (मानवाधिकार आयोग को) कोई पत्र या शिकायत प्राप्त हो जाए तो शिकायतकर्ता के आपके पास आने का इंतजार मत कीजिए। आप सचार्ड का पता लगाने के लिए अपनी मशीनरी का इस्तेमाल कीजिए।’ अदालत अब इस मामले में 26 नवम्बर को अगली सुनवाई करेगी।

सीएए प्रदर्शन : विधायक के खिलाफ आरोप तय

गुवाहाटी : राष्ट्रीय अन्वेषण अभिकरण (एनआईए) की एक विशेष अदालत ने नागरिकता संशोधन अधिनियम (सीएए) के विरोध में हुए हिंसक प्रदर्शनों में कथित भूमिका को लेकर असम के विधायक अखिल गोर्गोई और उनके तीन सहयोगियों के खिलाफ मंगलवार को सख्त गैर कानूनी गतिविधियां (रोक बाम) अधिनियम (यूएपीए) और भारतीय दंड संहिता (आईपीसी) की प्रासंगिक धाराओं के तहत आरोप तय किए। अदालत ने पहले इस मामले में चारों आरोपियों को ‘वर्तीन चिट’ दे दी थी। एनआईए ने फैसले के खिलाफ गुवाहाटी उच्च न्यायालय का रुख किया था, जिसने मामले को दोबारा खोलने और आरोप तय करने का आदेश दिया। गोर्गोई के वकील शांतनु बोरटाकुर ने बताया कि एनआईए के विशेष न्यायाधीश एसके शर्मा ने उनके मुवकिल के खिलाफ यूएपीए की धारा-18 (आतंकवादी कृत्य की साजिश) और आईपीसी की धारा 120 बी (आपराधिक साजिश), 153 ए (विभिन्न समूहों के बीच दुश्मनी को बढ़ावा देना) तथा 153 बी (राष्ट्रीय एकता पर प्रतिकूल प्रभाव डालने वाले बयान) के तहत आरोप तय किए। गोर्गोई के तीन सहयोगियों- धैज्य कुंवर, बिट्टु सोनोवाल और मानस कुंवर के खिलाफ यूएपीए की धारा-18 और आईपीसी की धारा-120बी के तहत आरोप तय किए गए।



171 Assam police encounters: SC terms issue very serious seeks details

<https://english.mathrubhumi.com/news/india/supreme-court-assam-police-encounters-1.10009403>

22 October 2024, 07:54 PM IST

The Supreme Court expresses concern over 171 police encounters in Assam between 2021 and 2022, seeking details from the state government on investigations and outcomes.

New Delhi: The Supreme Court on Tuesday termed "very serious" the issue pertaining to 171 police encounters in Assam from May 2021 to August 2022 and sought details, including about the probe conducted in these matters.

A bench of Justices Surya Kant and Ujjal Bhuyan was hearing a plea challenging a January 2023 order of the Gauhati High Court which had dismissed a public interest litigation (PIL) raising the issue concerning these encounters by Assam Police.

In its order, the high court had referred to an affidavit filed before it by the Assam government which said 171 incidents had taken place from May 2021 till August 2022 in which 56 people died, including four in custody, and 145 were injured. During the hearing on Tuesday, the apex court observed, "It is a very, very serious issue. One hundred and seven-one incidents are alarming." When the counsel appearing for Assam said the high court was not inclined to entertain the PIL and termed it premature, the bench observed, "Petitions like this can't be brushed aside as premature.

Advocate Prashant Bhushan, appearing for petitioner Arif Md Yeasin Jwadder, argued that a large number of encounters had taken place in Assam and the state police was not complying with the guidelines issued by the apex court in its 2014 judgement on procedure to be followed in probing police encounter cases. He argued the National Human Rights Commission (NHRC) and the Assam Human Rights Commission did not discharge their duties enjoined by law in these cases.

"In civil liberty matters, the Supreme Court expects you to be at the forefront," the bench told the counsel appearing for the commissions. "Once they (human rights commission) have received a letter or complaint, don't wait for the complainant to come to you. You use your machinery to find out the truth," the bench said. Observing that it was not an adversarial litigation, the top court said it was conscious of the sensitivity of the matter and also about the geographical location of the state. "But at the same time, if there is a mandate, then compliance is needed," it told the state's counsel, adding, "You have to

follow the mandate of law."It asked the state to furnish details of these 171 incidents, including who investigated these cases and what was their outcome.

"The state has a very troubled past," the bench observed during the hearing.The state's counsel said the high court had noted in its order that separate FIRs have been registered in all these 171 cases.He said the state authorities were complying with the guidelines issued by the apex court in the 2014 verdict.The counsel said earlier, militancy was a major issue in Assam but now "drugs is the new war in Assam"."All these are not drugs-related issue," the bench observed.It posted the matter for further hearing on November 26.In July last year, the apex court had sought responses from the Assam government and others on the plea challenging the high court order.

The petitioner had claimed before the high court that over 80 "fake encounters" were conducted by Assam Police during May 2021 till the date of filing of the writ petition, resulting in 28 deaths.He had claimed that people, who have been killed or injured, were not dreaded criminals.He had also sought an independent investigation by CBI, SIT or a police team from other states under the court's supervision against the police personnel concerned.PTI

'171 Incidents are alarming': SC to Assam on police encounters, seeks details

<https://www.newindianexpress.com/nation/2024/Oct/22/171-incidents-are-alarming-sc-to-assam-on-police-encounters-seeks-details>

The court observed that such petitions, challenging these police encounters, "could not be brushed aside as premature."

Suchitra Kalyan Mohanty Updated on: 22 Oct 2024, 11:46 pm 2 min read

NEW DELHI: The Supreme Court on Tuesday expressed concern over 171 police encounters in Assam from May 2021 to August 2022, describing the issue as "very serious."

The court observed that such petitions, challenging these police encounters, "could not be brushed aside as premature."

A two-judge bench, comprising Justice Surya Kant and Justice Ujjal Bhuyan, sought detailed information from the Assam government on the investigations conducted into these encounters.

"It is a very, very serious issue. 171 incidents are alarming," remarked the concerned apex court during the hearing.

The bench was hearing an appeal filed by petitioner Arif Md Yeasin Jwadder, represented by advocate Prashant Bhushan, challenging a January 2023 order of the Gauhati High Court that had dismissed a Public Interest Litigation (PIL) addressing these encounters by the Assam Police.

During the proceedings, Bhushan contended that the Assam Police had not adhered to the guidelines issued by the Supreme Court in its 2014 judgement regarding the procedure for investigating police encounters. He pointed out that a large number of such encounters had taken place in Assam during the stated period.

The Gauhati High Court, while rejecting the PIL, in its order had referred to an affidavit filed before it by the Assam government which said 171 incidents had taken place from May 2021 till August 2022 in which 56 people died, including four in custody, and 145 were injured.

On Tuesday, the counsel for Assam informed the Supreme Court that the high court had dismissed the PIL, deeming it "premature." However, the apex court observed, "Petitions like this can't be brushed aside as premature."

Bhushan further argued that both the National Human Rights Commission (NHRC) and the Assam Human Rights Commission had failed to discharge their duties and that due process of law had not been followed in these cases.

The Supreme Court, addressing the NHRC's role, remarked, "In civil liberty matters, the Supreme Court expects you [NHRC] to be at the forefront."

Clarifying that the case was not adversarial litigation, the apex court acknowledged the sensitivity of the matter and Assam's geographical location. It fixed the next hearing for November 26.

The petitioner had earlier argued before the high court that over 80 "fake encounters" were conducted by Assam Police between May 2021 and August 2022, leading to 28 deaths. The plea noted, "It is sad that many people killed or injured were not dreaded criminals," and called for an independent investigation by the CBI, SIT, or a police team from another state under the court's supervision.

Bihar News: सीवान में उम्रकैद की सजा काट रहे कैदी की इलाज के दौरान मौत, परिजनों में हड़कंप

<https://www.amarujala.com/bihar/saran/bihar-news-prisoner-serving-life-sentence-in-siwan-died-during-treatment-panic-among-family-members-2024-10-22>

Updated Tue, 22 Oct 2024 07:15 PM IST

Siwan News: सीवान जेल अधीक्षक ने बताया कि **राष्ट्रीय मानवाधिकार आयोग** के निर्देशों के अनुसार, न्यायिक हिरासत में हुई मौतों के मामलों में पोस्टमार्टम कम से कम तीन डॉक्टरों की टीम द्वारा किया जाना चाहिए। इसकी सूचना जिलाधिकारी और पुलिस को दे दी गई है।

सीवान मंडल कारा में उम्रकैद की सजा काट रहे एक सजायापता कैदी की इलाज के दौरान मौत हो गई। मृतक की पहचान गुठनी थानाक्षेत्र के खैराती गांव निवासी अयोध्या यादव के रूप में हुई है। अयोध्या यादव हत्या के मामले में उम्रकैद की सजा काट रहे थे। उनकी तबीयत बिगड़ने के बाद उन्हें सीवान के अस्पताल में भर्ती कराया गया था, लेकिन उनकी हालत में सुधार नहीं हुआ और अंततः उनकी मौत हो गई।

पटना नहीं भेजा सका

डॉक्टरों के अनुसार, अयोध्या यादव को सांस लेने में दिक्कत हो रही थी। उन्हें इलाज के लिए पटना के पीएमसीएच रेफर किया गया था, लेकिन प्रशासनिक अनुमति न मिलने के कारण उन्हें पटना नहीं भेजा जा सका। इससे उनकी हालत बिगड़ती चली गई और अंततः उन्होंने दम तोड़ दिया।

हत्या के मामले में थी उम्रकैद की सजा

अयोध्या यादव और उनके दोनों बेटों संतोष यादव तथा विजय यादव को करीब दो साल पहले जमीन विवाद के चलते हुए एक मारपीट मामले में गिरफ्तार किया गया था। इस मामले में अदालत ने पांच अक्टूबर को अयोध्या यादव को उम्रकैद की सजा सुनाई थी। उसके बाद से वह जेल में थे। इसी बीच, उनकी तबीयत खराब होने के कारण उन्हें अस्पताल में भर्ती कराया गया था, जहां इलाज के दौरान उनकी मौत हो गई।

पोस्टमार्टम को लेकर परिजनों में असमंजस

अयोध्या यादव की मौत के बाद उनके परिजनों में पोस्टमार्टम को लेकर असमंजस की स्थिति रही। कुछ लोगों ने कहा कि पोस्टमार्टम पटना में होगा। सीवान जेल अधीक्षक ने बताया कि राष्ट्रीय मानवाधिकार आयोग के निर्देशों के अनुसार, न्यायिक हिरासत में हुई मौतों के मामलों में पोस्टमार्टम कम से कम तीन डॉक्टरों की टीम द्वारा किया जाना चाहिए। इस कारण से सीवान में पोस्टमार्टम संभव नहीं है और इसकी सूचना जिलाधिकारी और पुलिस को दे दी गई है।

Forum for Human Rights meets NHRC Chairperson

<https://www.dailyexcelsior.com/forum-for-human-rights-meets-nhrc-chairperson/>

By Daily Excelsior -October 23, 2024

Excelsior Correspondent

JAMMU, Oct 22: Members of the local unit of Forum for Human Rights and Social Justice today met with National Human Rights Commission, NHRC Chairperson Vijaya Bharti Sayani and discussed human rights in Jammu and Kashmir and apprised her of the current situation.

Commission's DG Investigation Ajay Bhatnagar was also present on the occasion. The Forum's delegation included Senior Additional Advocate General SS Nanda, Advocate Rakesh Chargoitra, Advocate Sunil Malhotra, Advocate Diwakar Sharma, Advocate Rohan Nanda, Advocate Deepak Sharma, Advocate Chetan Prabhakar and Advocate Karn Parashar and other advocates.

The Forum members told the NHRC National Chairperson that the killings of innocent people by Pakistan-backed terrorists in Jammu and Kashmir are a direct violation of human rights. In this context, the Forum cited the terrorist attack in Ganderbal two days ago in which 7 people were killed.

Apart from this, the forum also drew the attention of the National Human Rights Commission towards the safe and dignified return of Kashmiri Hindus, displaced persons of Jammu and displaced persons of Talwara to their native places, who were displaced in their homeland due to terrorism in Jammu and Kashmir. Commission Chairperson Vijaya Bharti Sayani assured to consider the suggestions given by the members of the forum.

India News | Kuki Group Appeals to PM, NHRC to Intervene in Manipur

<https://www.latestly.com/agency-news/india-news-kuki-group-appeals-to-pm-nhrc-to-intervene-in-manipur-6362074.html>

Get latest articles and stories on India at LatestLY. Kuki groups have written to Prime Minister Narendra Modi and the National Commission of Human Rights, urging their intervention to ease the conflict situation in Manipur, which has been racked with ethnic violence since last year.

Agency News PTI| Oct 22, 2024 09:12 PM IST

New Delhi, Oct 22 (PTI) Kuki groups have written to Prime Minister Narendra Modi and the National Commission of Human Rights, urging their intervention to ease the conflict situation in Manipur, which has been racked with ethnic violence since last year. The Kuki Organisation for Human Rights (KOHUR) in its letter accused the Meiteis of launching a "majoritarian mayhem" to grab the tribal land.

"It is neither the first time nor going to be the last; the Constitutional Protection and the Human Rights of the Tribal people had been violated and abused time and again," it said. The letter also contained several news clippings and reports on the violent incidents in the northeastern state.

The Kuki group urged the NHRC to make a "kind and sympathetic intervention in Manipur to prevent the Manipur state government and the majoritarian Meitei ethnic cleansing pogrom and save the minority Kuki-Zo tribal community from total annihilation." "The current state-sponsored Meitei war is not only anti-human and anti-tribal but also anti-constitutional and anti-national that your kind intervention would surely help in preventing them from going further," the KOHUR said. More than 200 people have been killed in ethnic violence in Manipur since May 2023.

Kuki group appeals to PM, NHRC to intervene in Manipur

<https://timesofindia.indiatimes.com/india/kuki-group-appeals-to-pm-nhrc-to-intervene-in-manipur/articleshow/114472119.cms>

PTI | Oct 22, 2024, 09.20 PM IST

NEW DELHI: Kuki groups have written to Prime Minister Narendra Modi and the National Commission of Human Rights, urging their intervention to ease the conflict situation in Manipur, which has been racked with ethnic violence since last year. The Kuki Organisation for Human Rights (KOHUR) in its letter accused the Meiteis of launching a "majoritarian mayhem" to grab the tribal land.

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NHRC Orders Odisha to Pay ₹30 Lakh Compensation for Sewage Workers' Deaths

<https://odishabhaskar.in/odisha/nhrc-odisha-sewage-workers-compensation-97019/>

Odisha By SWAGAT Last updated Oct 22, 2024 at 4:35 PM

New Delhi/Bhubaneswar: The National Human Rights Commission (NHRC) has directed the Odisha government to pay Rs 30 lakh as compensation to the families of two workers who died due to alleged asphyxiation while cleaning sewage tanks in Angul district.

The directive came in response to a petition filed by lawyer and human rights activist Akhand.

The deceased, Raghu Hansda (28) and Medha Nag (31), both from Mayurbhanj district, lost their lives on 13 September while cleaning a septic tank in Nuahata village under Banarpal police station in Angul.

The petition cited the Supreme Court's ruling that manual scavenging is illegal and mandates compensation for such deaths, regardless of whether the employment was in the public or private sector.

The NHRC instructed the Chief Secretary of Odisha and the District Magistrate of Angul to ensure compliance with the compensation order within six weeks. The panel also reminded officials of the Supreme Court's directive to completely eradicate manual scavenging.

Odisha: NHRC seeks ATR, compensation over death of 2 sewage workers

<https://www.orissapost.com/odisha-nhrc-seeks-atr-compensation-over-death-of-2-sewage-workers/>

PNN Updated: October 22nd, 2024, 09:09 IST

Angul: The National Human Rights Commission (NHRC) has directed the Chief Secretary and the District Magistrate, Angul, to ensure the needful action and submit the action taken report (ATR) over the death of two sewage workers during the cleaning of a septic tank in Nuahata village under Banarpal police station limits in Angul district.

The NHRC also sought a report on payment of compensation of `30 lakhs to the next of kin of each of the deceased sewage workers within six weeks. While adjudging a petition filed by rights activist Akhand, the NHRC issued such direction last week. The petitioner drew the attention of the apex rights body on the tragic death of two manual scavengers, Raghu Hansda (28) and Medha Nag (31) while they were engaged in cleaning a septic sewage tank in Nuahata village under Banarpal police station limits in Angul district.

The complainant further submitted that the Supreme Court, in its landmark judgement in Safai Karamchari Andolan vs Union of India & Ors. (2014), made it unequivocally clear that manual scavenging is illegal and directed all concerned authorities to ensure the complete eradication of the practice. The top court further mandated a compensation of `10 lakh to the families of those who die while performing such hazardous tasks, irrespective of whether the employment was in the private or public sector.

Akhand requested the NHRC to consider the matter with urgency and take the necessary steps to deliver justice.

Odisha: NHRC ने दो सीवेज कर्मचारियों की मौत पर एटीआर और मुआवजे की मांग की

<https://jantaserishta.com/local/odisha/odisha-nhrc-seeks-atr-and-compensation-for-death-of-two-sewage-workers-3599226>

Kiran 22 Oct 2024 10:29 AM

Angul अंगुल: **राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी)** ने मुख्य सचिव और जिला मजिस्ट्रेट, अंगुल को निर्देश दिया है कि वे अंगुल जिले के बनारपाल पुलिस स्टेशन की सीमा के अंतर्गत नुआहाटा गांव में एक सेप्टिक टैंक की सफाई के दौरान दो सीवेज कर्मचारियों की मौत पर आवश्यक कार्रवाई सुनिश्चित करें और कार्रवाई रिपोर्ट (एटीआर) प्रस्तुत करें। एनएचआरसी ने छह सप्ताह के भीतर प्रत्येक मृतक सीवेज कर्मचारियों के परिजनों को 30 लाख रुपये का मुआवजा देने पर रिपोर्ट भी मांगी है। अधिकार कार्यकर्ता अखंड द्वारा दायर याचिका पर फैसला सुनाते हुए, एनएचआरसी ने पिछले सप्ताह ऐसा निर्देश जारी किया था।

याचिकाकर्ता ने दो मैनुअल स्कैवेंजर, रघु हांसदा (28) और मेधा नाग (31) की दुखद मौत पर शीर्ष अधिकार निकाय का ध्यान आकर्षित किया, जब वे अंगुल जिले के बनारपाल पुलिस स्टेशन की सीमा के अंतर्गत नुआहाटा गांव में एक सेप्टिक सीवेज टैंक की सफाई में लगे थे। (2014) ने यह स्पष्ट रूप से स्पष्ट कर दिया कि मैनुअल स्कैवेंजिंग अवैध है और सभी संबंधित अधिकारियों को इस प्रथा का पूर्ण उन्मूलन सुनिश्चित करने का निर्देश दिया। शीर्ष अदालत ने आगे कहा कि ऐसे खतरनाक काम करते समय मरने वालों के परिवारों को 10 लाख रुपये का मुआवजा दिया जाना चाहिए, भले ही रोजगार निजी या सार्वजनिक क्षेत्र में हो।

SC Directs Assam to Submit Details on 171 Encounter Killings

<https://www.pratidintime.com/national/sc-directs-assam-to-submit-details-on-171-encounter-killings>

The SC questioned the Assam government about whether the state police had been specifically targeting a particular community through encounter killings.

Pratidin Time Updated on: 22 Oct 2024, 7:42 pm

The Supreme Court (SC) has adjourned the matter of alleged fake encounters in Assam to November 26, 2024, directing the state government to submit comprehensive details on 171 encounter cases, including the progress of ongoing investigations.

As per reports, Advocate Prashant Bhushan represented the petitioner, Jwadder, while Senior Additional Advocate General Nalin Kohli appeared for Assam. The Bench on Tuesday was hearing a plea concerning fake police encounters in Assam, seeking the registration of FIRs for murder against police personnel involved accused of being involved in such encounter killings.

The SC questioned the Assam government about whether the state police had been specifically targeting a particular community through encounter killings. A Bench comprising Justices Surya Kant and Ujjal Bhuyan inquired about the slow progress of investigations into alleged fake encounter cases.

Justice Ujjal Bhuyan, who hails from Assam, expressed concerns, stating, "Are police personnel targeting a community? Going overboard in their duties? Petitions such as this cannot be dismissed by stating as premature in nature ... The magisterial enquiry should not be going on till now. It should hardly take 10 or 15 days. These incidents are of 2021 and 2022. It would be futile."

The Bench emphasized Assam's difficult history regarding fake encounters, noting, "Whatever it may be, it cannot be said that encounter did not happen. State has a very troubled past. There are reports as well. You cannot deny that."

The court further criticized the National Human Rights Commission (NHRC) for its handling of such cases, remarking that it expected the NHRC to play a more proactive role. "We expected NHRC to be at forefront on these civil liberties issue," Justice Kant observed.

In one instance, the Assam Human Rights Commission had closed a complaint after the deceased's wife did not pursue the case. The court also mentioned it would examine whether state-level bodies could have pursued the cases with supporting data, rather than closing them.

The Assam government had previously defended its actions, arguing that only 10 percent of fleeing criminals in the past decade had been injured, which it justified as self-defense. The petition, filed by advocate Arif Yeasin Jwadder, followed the Gauhati High Court's refusal to order an independent probe. Jwadder's plea mentioned over 80 encounters since May 2021.

When police stations turn crime scenes

<https://www.deccanherald.com/opinion/when-police-stations-turn-crime-scenes-3244090>

India's response to police misconduct must move beyond short-term suspensions and public statements.

Sachi Satapathy Last Updated: 23 October 2024, 02:37 IST

The recent case of police brutality in Odisha, where the fiancée of an army officer was allegedly assaulted in custody, has ignited national outrage. This episode is more than just a singular instance of gender-based violence; it points to systemic flaws in India's law enforcement. Over 2,000 custodial deaths were reported between 2017 and 2021, yet the number of convictions remains staggeringly low. While the Odisha government's response suspending officers and promising investigations may seem swift, it seems aimed more at pacifying public anger than delivering real accountability. Without substantial reforms, such measures merely skim the surface, leaving the entrenched culture of police impunity intact.

On the night of September 14-15, 2024, a couple approached the Bharatpur Police Station in Odisha to report a road rage incident. Instead of receiving protection, the woman alleges she was brutalised beaten, molested and sexually assaulted by officers, including the station inspector. Her fiancé, an army officer, was also assaulted and unlawfully detained. This event reveals a disturbing truth: the very institutions designed to protect citizens often become perpetrators of violence. Beyond the headlines, this case raises critical questions about the state of policing in India. Why do incidents of custodial violence continue to occur with alarming frequency? Why is it so difficult to bring perpetrators to justice? And how can we restore public trust in a system that is meant to protect us? A 2021 report from the National Human Rights Commission documented over 1,700 custodial deaths that year alone, highlighting the widespread abuse of power. Despite efforts like the Supreme Court's 2023 directive mandating CCTV surveillance in police stations, incidents like this expose glaring gaps in accountability and enforcement.

This pattern of police misconduct is not unique to Odisha. National Crime Records Bureau (NCRB) data from 2021 reveals that over 49,000 complaints were filed against police officers, yet fewer than 28% resulted in any disciplinary action. Between 2019 and 2022, over 2,600 custodial deaths were reported, many involving allegations of torture, with less than 1% of implicated officers convicted. The Centre for Law and Policy Research (CLPR) in 2023 highlighted that most of these deaths involved marginalised groups. In the Odisha case, while five officers have been suspended, such reactive measures barely scratch the surface. What's really needed is to dismantle the

entrenched culture of impunity within law enforcement that shields officers from facing meaningful consequences.

Despite legal reforms, such as the 2013 Criminal Law (Amendment) Act aimed at reducing sexual violence, police stations meant to be places of protection are often sites of fear for women. In 2022, the NCRB reported over 31,000 cases of rape in India, with a disturbing number involving law enforcement officers as perpetrators. A 2023 report by the Ministry of Women and Child Development revealed that over 70% of women were afraid to report crimes to the police, fearing further mistreatment. This culture of fear silences many victims.

The case highlights the urgent need for systemic reform. India's response to police misconduct can no longer rely on short-term suspensions or public statements. What is needed is a structural overhaul of the law enforcement system. Investigations into police misconduct should be conducted by independent bodies or judicial commissions, not internal police units that often protect their own. A 2022 **National Human Rights Commission** report highlighted over 1,300 custodial deaths in just one year, emphasising the need for external oversight. Additionally, India's police forces must undergo continuous gender sensitivity and human rights training. A 2023 pilot programme in Maharashtra, which introduced such training for newly inducted officers, led to a 12% reduction in complaints of police misconduct. This type of training should be scaled up nationwide. The police departments must also improve transparency by publicly disclosing the outcomes of investigations into misconduct. The custodial deaths and sexual violence perpetrated by law enforcement must lead to swift legal action, with no room for impunity.

This issue has cast a harsh spotlight on India's police forces, exposing the deeply ingrained issues that plague them. The nationwide outrage presents a rare opportunity for meaningful reform, but the question remains: will India seize this moment for change, or will this case simply become another entry in the long list of police brutality incidents? Without systemic reform, the cycle of abuse, impunity and public mistrust will only continue. Justice for the Odisha victim and all victims of police violence remains precarious. India's path forward hinges on its willingness to embrace reform. The nation is watching, and what happens next could either pave the way for change or allow the status quo to persist.

(The writer is the Director, AF Development Care, New Delhi)

असम में पुलिस मुठभेड़ का मामला 'बहुत गंभीर', रिपोर्ट दाखिल करें : न्यायालय

<https://hindi.theprint.in/india/%E0%A4%85%E0%A4%B8%E0%A4%AE-%E0%A4%AE%E0%A5%87%E0%A4%82->

[/E0%A4%AA%E0%A5%81%E0%A4%B2%E0%A4%BF%E0%A4%B8-](https://hindi.theprint.in/india/%E0%A4%AA%E0%A5%81%E0%A4%B2%E0%A4%BF%E0%A4%B8-)

[/E0%A4%AE%E0%A5%81%E0%A4%A0%E0%A4%AD%E0%A5%87%E0%A4%A1%E0%A4%BC-%E0%A4%95%E0%A4%BE-%E0%A4%AE/744840/](https://hindi.theprint.in/india/%E0%A4%AE%E0%A5%81%E0%A4%A0%E0%A4%AD%E0%A5%87%E0%A4%A1%E0%A4%BC-%E0%A4%95%E0%A4%BE-%E0%A4%AE/744840/)

22 October, 2024 09:03 pm IST

नयी दिल्ली, 22 अक्टूबर (भाषा) उच्चतम न्यायालय ने असम पुलिस द्वारा मई 2021 से अगस्त 2022 तक की गयी 171 मुठभेड़ों से जुड़े मुद्दे को 'बहुत गंभीर' करार देते हुए इन मामलों की जांच सहित विस्तृत जानकारी तलब की।

न्यायमूर्ति सूर्यकांत और न्यायमूर्ति उज्ज्वल भुइयां की पीठ जनवरी 2023 में गौहाटी उच्च न्यायालय द्वारा दिए गए फैसले को चुनौती देने के लिए दाखिल याचिका पर सुनवाई कर रही थी। उच्च न्यायालय ने असम पुलिस द्वारा की गयी मुठभेड़ों पर चिंता जताते हुए दाखिल जनहित याचिका को खारिज कर दिया था।

उच्च न्यायालय ने अपने आदेश में असम सरकार द्वारा उसके समक्ष दायर हलफनामे का हवाला दिया था जिसमें कहा गया था कि मई 2021 से अगस्त 2022 तक मुठभेड़ की 171 घटनाएं हुईं जिनमें हिरासत में मौजूद चार कैदियों सहित 56 लोगों की मौत हुई और 145 घायल हुए।

शीर्ष अदालत ने मंगलवार को सुनवाई के दौरान कहा, “यह बेहद गंभीर मुद्दा है। 171 घटनाएं चिंताजनक हैं।”

असम सरकार की ओर से उपस्थित वकील ने जब दलील दी कि उच्च न्यायालय जनहित याचिका पर विचार करने के लिए इच्छुक नहीं था और इसे अपरिपक्व बताया, तो पीठ ने टिप्पणी की, “इस तरह की याचिकाओं को अपरिपक्व बताकर खारिज नहीं किया जा सकता।”

याचिकाकर्ता आरिफ मोहम्मद यासीन जवादर का पक्ष रखने के लिए पेश हुए अधिवक्ता प्रशांत भूषण ने दलील दी कि असम में बड़ी संख्या में मुठभेड़ हुई हैं और राज्य पुलिस मुठभेड़ मामलों की जांच में अपनाई जाने वाली प्रक्रिया के संदर्भ में 2014 में शीर्ष अदालत द्वारा जारी दिशानिर्देशों का पालन नहीं कर रही है।

उन्होंने दलील दी कि राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) और असम मानवाधिकार आयोग इन मामलों में अपने कर्तव्यों का पालन नहीं कर रहा है।

पीठ ने आयोगों की ओर से उपस्थित अधिवक्ता से कहा, “नागरिक स्वतंत्रता के मामलों में शीर्ष न्यायालय आपसे अग्रणी भूमिका निभाने की अपेक्षा करता है।”

पीठ ने कहा, “जब उन्हें (मानवाधिकार आयोग को) कोई पत्र या शिकायत प्राप्त हो जाए तो शिकायतकर्ता के आपके पास आने का इंतजार मत कीजिए। आप सच्चाई का पता लगाने के लिए अपनी मशीनरी का इस्तेमाल कीजिए।”

अदालत अब इस मामले में 26 नवंबर को अगली सुनवाई करेगी।

भाषा धीरज प्रशांत

प्रशांत

यह खबर 'भाषा' न्यूज़ एजेंसी से 'ऑटो-फीड' द्वारा ली गई है। इसके कंटेंट के लिए डिप्रिंट जिम्मेदार नहीं है।

प्रधानमंत्री, एनएचआरसी मणिपुर में हस्तक्षेप करें : कुकी समूह

<https://hindi.theprint.in/india/%E0%A4%AA%E0%A5%8D%E0%A4%B0%E0%A4%A7%E0%A4%BE%E0%A4%A8%E0%A4%AE%E0%A4%82%E0%A4%A4%E0%A5%8D%E0%A4%B0%E0%A5%80-%E0%A4%8F%E0%A4%A8%E0%A4%8F%E0%A4%9A%E0%A4%86%E0%A4%B0%E0%A4%B8%E0%A5%80-%E0%A4%AE/744903/>

22 October, 2024 10:48 pm IST

नयी दिल्ली, 22 अक्टूबर (भाषा) कुकी समूहों ने प्रधानमंत्री नरेन्द्र मोदी और राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) को पत्र लिखकर मणिपुर में संघर्ष की स्थिति को कमतर करने लिए हस्तक्षेप करने का आग्रह किया है। पूर्वोत्तर के इस राज्य में पिछले साल से जातीय हिंसा जारी है।

कुकी ऑर्गेनाइजेशन फॉर ह्यूमन राइट्स (केओएचयूआर) ने अपने पत्र में मेइती लोगों पर जनजातीय भूमि हड़पने के लिए “बड़े पैमाने पर उत्पात” मचाने का आरोप लगाया।

इसमें कहा गया है, “यह न तो पहली बार है और न ही आखिरी बार हो रहा है; जनजातीय लोगों के संवैधानिक संरक्षण और मानवाधिकारों का बार-बार उल्लंघन और दुरुपयोग किया गया है।”

पत्र में पूर्वोत्तर राज्य में हुई हिंसक घटनाओं से जुड़े कई समाचारों की कतरनें और रिपोर्ट को संलग्न किया गया है।

कुकी समूह ने एनएचआरसी से आग्रह किया कि वह मणिपुर में “करुणामयी और सहानुभूति तरीके से हस्तक्षेप करें, ताकि मणिपुर सरकार और बहुसंख्यक मेइती द्वारा जातीय नरसंहार को रोका जा सके और जनजातीय और अल्पसंख्यक कुकी समुदाय को पूर्ण विनाश से बचाया जा सके।”

केओएचयूआर ने कहा, “वर्तमान राज्य प्रायोजित मेइती युद्ध न केवल मानव-विरोधी और आदिवासी-विरोधी है, बल्कि संविधान-विरोधी और राष्ट्र-विरोधी भी है, और आपके हस्तक्षेप से निश्चित रूप से उन्हें आगे बढ़ने से रोकने में मदद मिलेगी।”

मणिपुर में पिछले साल मई में शुरू हुए जातीय संघर्ष में अबतक 200 लोगों की मौत हुई है।

भाषा धीरज पवनेश

पवनेश

यह खबर 'भाषा' न्यूज़ एजेंसी से 'ऑटो-फीड' द्वारा ली गई है। इसके कंटेंट के लिए डिप्रिंट जिम्मेदार नहीं है।

प्रधानमंत्री, एनएचआरसी मणिपुर में हस्तक्षेप करें : कुकी समूह

<https://www.abc24.in/country/pm-should-intervene-in-nhrc-manipur-kuki-group-2765078.html>

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नयी दिल्ली, 22 अक्टूबर (भाषा) कुकी समूहों ने प्रधानमंत्री नरेन्द्र मोदी और राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) को पत्र लिखकर मणिपुर में संघर्ष की स्थिति को कमतर करने लिए हस्तक्षेप करने का आग्रह किया है। पूर्वोत्तर के इस राज्य में पिछले साल से जातीय हिंसा जारी है।

कुकी ऑर्गेनाइजेशन फॉर ह्यूमन राइट्स (केओएचयूआर) ने अपने पत्र में मेइती लोगों पर जनजातीय भूमि हड़पने के लिए “बड़े पैमाने पर उत्पात” मचाने का आरोप लगाया। इसमें कहा गया है, “यह न तो पहली बार है और न ही आखिरी बार हो रहा है; जनजातीय लोगों के संवैधानिक संरक्षण और मानवाधिकारों का बार-बार उल्लंघन और दुरुपयोग किया गया है।”

पत्र में पूर्वोत्तर राज्य में हुई हिंसक घटनाओं से जुड़े कई समाचारों की कतरनें और रिपोर्ट को संलग्न किया गया है।

कुकी समूह ने एनएचआरसी से आग्रह किया कि वह मणिपुर में “करुणामयी और सहानुभूति तरीके से हस्तक्षेप करें, ताकि मणिपुर सरकार और बहुसंख्यक मेइती द्वारा जातीय नरसंहार को रोका जा सके और जनजातीय और अल्पसंख्यक कुकी समुदाय को पूर्ण विनाश से बचाया जा सके।”

केओएचयूआर ने कहा, “वर्तमान राज्य प्रायोजित मेइती युद्ध न केवल मानव-विरोधी और आदिवासी-विरोधी है, बल्कि संविधान-विरोधी और राष्ट्र-विरोधी भी है, और आपके हस्तक्षेप से निश्चित रूप से उन्हें आगे बढ़ने से रोकने में मदद मिलेगी।”

मणिपुर में पिछले साल मई में शुरू हुए जातीय संघर्ष में अबतक 200 लोगों की मौत हुई है।

भाषा धीरज पवनेश

पवनेश